

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 276 of 2016 &  
IA No. 568 of 2016**

**Dated: 24<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J.Kapoor, Technical Member**

**In the matter of:-**

**NSL Sugars Ltd. & Anr. .... Appellant (s)  
Vs.  
Karnataka Electricity Regulatory Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya**

**ORDER**

Admit. Issue notice to the other Respondents returnable on 24.1.2017. Dasti, in addition, is permitted.

List the matter on **24.01.2017**. In the meantime, learned counsel for the respondents may file reply on or before 23.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 09.01.2017 after serving copy on the other side. ***Interim order passed on 10.11.2016 shall continue to operate until further orders.***

**(I.J.Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/pr